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Government of India
Ministry of Commerce and Industry
Department of Commerce
Directorate General of Foreign Trade

Public Notice No. 24 (RE-2013) / 2009-14
New Delhi: the 5 September, 2013

Subject: Permission for export of Finished Leather, Wet Blue and EI Tanned Leather through Air ports.

In exercise of the powers conferred under Paragraph 2.4 of the Foreign Trade Policy, 2009-14, as amended from time to time, Director General of Foreign Trade hereby amends Public Notice No. 23(RE-2013)/2009-14 dated 13.08.2013 regarding export of finished leather, Wet Blue and EI Tanned Leather.

2. Public Notice No. 23(RE-2013)/2009-14 dated 13.08.2013 had prescribed that export of finished leather, Wet Blue and EI Tanned Leather would be permitted through Sea Ports of Chennai, Mumbai (JNPT) & Kolkata and ICDs Kanpur & Tughlakabad or any other port/ICDs to be notified by DGFT from time to time. This public notice also prescribed the procedure for drawl of samples and their testing as per the finished leather norms notified vide Public Notice No. 21/2009-14 dated 01.12.2009.

3. Now, in addition to sea ports/ICDs indicated in para 2 above, export of finished leather, Wet Blue and EI Tanned Leather would also be permitted through Air Ports. Customs may draw samples, wherever so required, for certification by CLRI or such other labs as notified from time to time, as per finished leather norms.

4. Effect of this Public Notice

Export of finished leather, Wet Blue and EI Tanned leather may also take place through Air ports.

(Anup K. Pujari)
Director General of Foreign Trade
E-mail:dgft[at]nic[dot]in

(F.No. 01/91/180/1240 /AM10/Export Cell)